

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AT JAIPUR**

**CORAM: SHRI DEEP CHANDRA JOSHI,  
HON'BLE JUDICIAL MEMBER**

**SHRI RAJEEV MEHROTRA,  
HON'BLE TECHNICAL MEMBER**

**CP (CAA) No. 06/230-232/JPR/2024**  
**Connected with**  
**CA (CAA) No. 08/230-232/JPR/2023**

*Section: Section 230-232 and other applicable provisions of the Companies Act, 2013 read with Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.*

**IN THE MATTER OF SCHEME OF AMALGAMATION OF**

**M/S NATHANI MARBLES PRIVATE LIMITED  
(Applicant Company 1/Transferor Company No. 1)**

**AND**

**M/S RIDDHI SIDDHI NATURAL STONES PRIVATE LIMITED  
(Applicant Company 2/ Transferor Company No. 2)**

**AND**

**M/S RIDDHI SIDDHI TILES PRIVATE LIMITED  
(Applicant Company 3/ Transferee Company)**

**MEMO OF PARTIES**

**M/S NATHANI MARBLES PVT. LTD.**

CIN: U14101RJ1997PTC013643

R/o: A-184, RIICO Ind. Area, Ajoliya ka  
Khera Teh Gangrar, Dist.Chittorgarh- 312001

**...Applicant Company 1/ Transferor Company No. 1**

**AND**

**M/S RIDDHI SIDDHI NATURAL  
STONES PVT. LTD.**

CIN: U14106RJ2009PTC028631

R/o: F-193, RIICO Ind. Area, Ajoliya ka  
Khera Teh Gangrar, Dist.Chittorgarh- 312001

**.....Applicant Company 2/ Transferor Company No. 2**

Sd/-

Sd/-

AND

**M/S RIDDHI SIDDHI TILES PVT.LTD.**

CIN: U14101RJ2002PTC017983

R/o: A-184, RIICO Ind. Area, Ajoliya Ka

Khera Teh- Gangrar, Dist. Chittorgarh-

312001

**...Applicant Company 3/ Transferee Company**

**COUNSEL FOR THE APPLICANT(S):** Kala Agarwal, PCS

**Order Pronounced on: 16.07.2024**

**ORDER**

**Per: Shri Deep Chandra Joshi, Judicial Member**

1. This joint Petition is filed by the Applicant Companies herein, namely, *M/s Nathani Marbles Pvt. Ltd.* ('Applicant Company 1'/'Transferor Company No.1'), *M/s Riddhi Siddhi Natural Stones Pvt. Ltd.* ('Applicant Company 2'/'Transferor Company No.2') and *M/s Riddhi Siddhi Tiles Pvt. Ltd.* ('Applicant Company 3'/'Transferee Company') is preferred before this Tribunal for dispensing with the requirement of issuance of notices to the concerned authorities and from publication of notices in newspapers in relation to the date of hearing of the Petition and calling for objections, if any, to the Scheme of Amalgamation ('Scheme') contemplated between *M/s Nathani Marbles Pvt. Ltd.* ('Transferor No.1'), *M/s M/s Riddhi Siddhi Natural Stones Pvt. Ltd.* ('Transferor No.2') and *M/s Riddhi Siddhi Tiles Pvt. Ltd.* ('Transferee Company'). The registered offices of the Applicant Companies are in the State of Rajasthan; thus, the jurisdiction of the

Sd/-

Sd/-

Applicant Companies lies with the National Company Law Tribunal, Jaipur Bench.


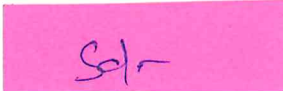
2. From the records, it is seen that the first motion Application seeking the dispensation of meetings of the Equity Shareholders along with Secured and Unsecured Creditors of the Applicant Companies was filed before this Tribunal vide *CA (CAA) No. 08/230-232/JPR/2023*. Based on the Application moved under Section 230 of the Companies Act, 2013, directions were issued by this Tribunal wherein the meetings of the Equity Shareholders, the Secured and the Unsecured Creditors of the Applicant Companies were directed to be dispensed with *vide* Order dated 19.01.2024.
3. Thereafter, the Applicant Companies filed a second motion joint Petition before this Tribunal vide Diary No. 1243/2024 dated 14.05.2024.
4. Now the instant Petition is coming up for fixing a date of hearing as well as for other consequential directions in terms of Section 230-232 of the Companies Act, 2013 read with the attendant Rules, i.e., Companies (Compromise, Arrangement, and Amalgamation) Rules, and it is now hereby ordered as follows:
  - 4.1. The date of hearing of the Petition filed by the Applicant Companies for the approval of the Scheme is fixed on 09.09.2024.
  - 4.2. Notice of the hearing shall be advertised in two Newspapers, one English and One vernacular, having wide circulation in Chittorgarh, not less than 15 days before the aforesaid date fixed for the hearing.

Sd-

Sd-



- 4.3. In addition to the above public notices, the Applicant Companies shall serve the notice of the Petition on the following Authorities, namely, Income Tax Authorities (indicating the respective PAN Nos.), ROC concerned, Official Liquidator and Regional Director (North Western Region), Sectoral Regulators, if any, which may govern the working of the Company in the Scheme, at least thirty days before the date fixed for hearing of the above Petition.
- 4.4. The Applicant Companies shall, at least seven days before the date of hearing of the Petition, file an affidavit concerning said publication effected as well as service of notice on the authorities mentioned above including Objections, if any. An Affidavit mentioning the Statutory Authorities including Sectoral Regulators governing the operations of the Applicant Companies shall also be filed.
- 4.5. Objections, if any, to the Scheme, contemplated by the Authorities to whom notices have been given, may be filed on or before the date of hearing fixed herein, failing which it may be considered by this Tribunal that there are no objection on the part of the Authorities to the approval of the Scheme, by this Tribunal, subject to other conditions being satisfied as may be applicable under the Companies Act, 2013 and Regulations/Rules framed thereunder.

Sd/-Sd/-

- 4.6. The next date of hearing is fixed on 09.09.2024 for the consideration of the approval of the Scheme of Amalgamation as contemplated between the Applicant Companies.
5. The Registry shall also report before the date fixed as to whether any objection has been received to the proposed 'Scheme'.

Sdr

**DEEP CHANDRA JOSHI,  
JUDICIAL MEMBER**

Sdr

**RAJEEV MEHROTRA,  
TECHNICAL MEMBER**